

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)**

SEVENTEENTH LOK SABHA

144

ONE HUNDRED AND FORTY-FOURTH REPORT

**[Delay in laying the Annual Reports and Audited Accounts of the NRTU
Foundation, New Delhi, under the Ministry of Railways]**

(Presented on 01.08.2023)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
August 2023/ Sravana 1945 (Saka)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2022-23)

Shri Girish Chandra - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y.
14. Shri Ashok Kumar Yadav
15. Vacant*

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

** Due to the resignation of Shri Bharat Ram Margani w.e.f 13.03.2023.*

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-23), having been authorized by the Committee to present the Report on their behalf, present this One hundred and Forty-fourth Report Report in respect of the delays in laying the Annual Reports and Audited Accounts of the NRTU Foundation, New Delhi, under the Ministry of Railways.

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee, presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the all Statutory/Autonomous Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31st December.

3. The scrutiny by the Committee revealed that the requisite documents of the NRTU Foundation, New Delhi for the years 2018-19 to 2021-22 were laid before the Parliament with delays. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the NRTU Foundation, New Delhi and took oral evidence of the representatives of the Ministry of Railways at their sitting held on 07.02.2023.

4. The Committee considered and adopted the Report at their sitting held on 24.07.2023.

5. The Committee wish to express their thanks to the officers of the Ministry of Railways and the NRTU Foundation, New Delhi for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
24th July, 2023
Sravana 02, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Committee on Papers Laid on the Table (2022-2023)
Report

Delay in laying the Annual Reports and Audited Accounts of the NRTU Foundation, New Delhi, under the Ministry of Railways.

NRTU Foundation (NRTU) was created by the Government of India (Ministry of Railways) as a “Not for Profit” Company under section 8 of the Companies Act in May, 2018, to manage the National Rail and Transportation Institute (NRTI). NRTI is a Deemed to be University, notified by the erstwhile Ministry of Human Resource Development on 26th July, 2018, with a vision to create a World Class institution in transportation focussed on applied and higher education, training and research and to serve the research & development needs of rapidly transforming rail and transportation sector in the Indian Economy. The institute was dedicated to the nation by Hon’ble Minister of Railways and Hon’ble Chief Minister of Gujarat on December 15, 2018.

2. The Committee asked the Ministry to state the Act, Rule or Regulation under which the Papers of the NRTU Foundation, New Delhi are being laid on the Table of the House. The Ministry in its written reply submitted as under:-

“Rule 237 (iii) of GFR, 2017 read with Rule 242 (2) (iv) (a) stipulates that a Grantee Body needs to bring out that Annual Report and Audited Accounts of an entity shall be laid in the tables of Parliament. NRTUF receives recurring Grants from Ministry of Railways and therefore needs to lay the Annual Report and Audited Accounts in the tables of Parliament.”

3. The Committee sought the information from the Ministry about the provision and timeline for laying of Annual Report and Audited Accounts of the NRTU Foundation, New Delhi on the Table of the House. The Ministry in its written reply have submitted the following:-

“Rule 237 (iii) of GFR, 2017 brings out that Annual Report and Audited Accounts of an entity shall be laid in the tables of Parliament before 31st December.”

4. The Committee asked the Ministry to provide information about the pattern of funding by the Government to the NRTU. The Ministry in its written reply submitted the following :-

Financial Year	Share Capital (Rs. In crore)	Grants-in-aid (Rs. In crore)
2018-2019	1.00	0
2019-2020	0	7.67
2020-2021	0	7.28
2021-2022	0	8.00

5. In terms of the recommendations of the Committee on Papers Laid on the Table contained in their First and Second Reports of 5th Lok Sabha and also in the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the accounting year. To comply with the requirement proper time schedule should be laid down for compilation of the Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for the compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Reports and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha decided to examine the matter pertaining to the delay in laying the Annual Reports and Audited Accounts of the NRTU for the years 2018-19 to 2020-21 which were laid before the Lok Sabha by the Ministry of Railways. The Committee observed that the Ministry of Railways has laid the requisite documents of the NRTU for 2018-19, 2019-202 and 2020-21, collectively, with delay of approximately 27, 15 and 03 months respectively. Also, the requisite documents for 2021-22 were laid before the Lok Sabha with an approximate delay of 03 months. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the NRTU, New Delhi for 2018-19 to 2021-22, alongwith the extent of delays in laying these documents ,is placed as **Annexure -I.**

7. The Committee asked the Ministry to give the reasons for delay in laying the Annual Reports and Audited Accounts of NRTU for the years 2018-19 to 2020-21. The Ministry in its written reply submitted:-

“There has been no delay in laying of the Annual Report for the AY 2020-2021. It was laid on 06.04.2022 on the Table of the House. The date of laying of Annual Reports for the previous years is 06.04.2022.”

However, the Ministry did not state any reasons for delay in laying the requisite documents for 2018-19 and 2019-2020.

8. The Committee enquired from the Ministry about the information in respect of the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the Ministry and the NRTU at each stage of the years under examination. The information hence furnished by the Ministry is placed as **Annexure -II.**

9. The Committee desired to know from the Ministry whether the Ministry/NRTU had identified the stages in which delays have occurred during all these years and, if so, how did the Ministry propose to curtail the same. In the reply the Ministry stated as under:

“Following is the sequence of stages in preparation of Annual Report for FY 2021-2022:

- a. Given the fact that the Comments of Comptroller and Auditor General of India was delayed, an application was made to Registrar of Companies (ROC) for extending the dates of AGM upto 31.12.2022.*
- b. ROC vide their letter dated 28.9.2022, granted the extension of holding NRTU Foundation’s AGM on or before 31.12.2022.*
- c. C&AG’s comments were received and BOD of NRTU Foundation were held on 27.10.2022.*
- d. After giving 21 days mandatory notice, AGM of NRTU Foundation was held on 23.11.2022.*
- e. Since the Annual Report has to be presented to Parliament in Diglot (English and Hindi Version), the English version was got translated to Hindi from outside market and it took some time.*
- f. Hindi translated Report was completed and received by this office on 16.12.2022.*
- g. Thereafter Annual Report was submitted for Higher Officer’s approval and tabling in Parliament on 19.12.2022. This proposal reached Parliament Branch on 21.12.2022.*
- h. Winter session of Parliament was adjourned sine die on 23.12.2022.*

Action proposed to be taken in future to avoid delays

- a) *The Financial Accounts for the year 2022-2023, shall be submitted for Statutory Audit by 31st May of 2023 and other approvals & Audits shall be completed in time.*
- b) *Thereafter the Audit Report shall be submitted to C&AG for conducting Supplementary Audit and finalization of the Financial statement along with Director's Report and Annual Report which shall be submitted to the Shareholder for approval in the AGM which shall be conducted on or before 31st July.*
- c) *Approved Annual Report shall be got translated to Hindi and then the final report in DIGLOT (English/Hindi Version) shall be made ready for tabling in the Parliament either during Monsoon or Winter Session of the Parliament.*
- d) *All out efforts shall be made to finalise and submit the Annual Report and Audit Report of NRTU Foundation for the year 2022-2023 in time.*
- e) *While proposing the Central Universities Amendment Act 2022, the Cabinet has recommended the winding up of the NRTU Foundation, the section 8 company established as a sponsoring body of the NRTI, as per extant provisions and following due process of law."*

10. The Committee further enquired as to whether the Ministry/NRTU had prepared any Standard Operating Procedure (SOP) to pursue the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the NRTU. In reply, the Ministry stated as under:-

"SOP is under preparation and discussion with Audit."

11. The Committee further desired to know from the Ministry/NRTU whether they had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc. In reply, the Ministry submitted:-

"No procedural difficulties with convening of meeting were faced, except that during Statutory Audit and Supplementary Audit, there has been extra time consumed. This aspect will be taken care of in future"

12. The Committee questioned the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts, The Ministry in its written reply submitted:-

"NRTU Foundation is using Tally ERP Software for preparation of Accounts."

13. The Committee further questioned the Ministry as to whether the NRTU had any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply submitted that:-

“Although there is no requirement of having Internal Auditor as per Company Laws. For Financial Year 2022-2023, NRTU Foundation has engaged an Internal Auditor Firm to conduct mid-year audit (upto December’2022). So for FY 2022-2023, there will be no delay in submission of Accounts for Audit.”

14. In order to further examine and discuss the matter of delay in laying the Annual Report and Audited Accounts of the NRTU for the years 2018-19 to 2021-2022, the Committee requested the representatives of the Railways and the NRTU to appear and tender oral evidence before the Committee, on 07th February 2023.

15. During the oral evidence, the Committee were apprised that the NRTU was in process of winding up and would be subsumed under Gati Shakti Vishwavidyalaya, a Central University. The representative of the Ministry admitted to the delays in laying the requisite documents of the NRTU before the Parliament and regretted the same. As informed, various factors, i.e., delay in holding the Annual General Meeting, delay in translation and delay in furnishing Audit report by the Comptroller and Auditor General were the main reasons for delay. The representative assured the Committee that the delay would not occur in future and requisite documents of the NRTU, subsumed under Gati Shakti Vishwavidyalaya, would be laid before the Parliament within stipulated time.

16. In reply to a question, the Ministry further submitted:

“.....This constant change of manpower was severely hampering the work of the foundation. Since the foundation was created for the express purpose of setting up and operationalising the university, focus was primarily on establishing the nascent organisation. It may be noted that in this short period, three persons left service, one expired and two had their terms expired. With this and the pandemic, the lapse had occurred which is deeply regretted.”

“Non-availability of adequate and regular manpower had an adverse impact in establishing the organisation in its nascent stage. It may be seen that there was no consistent manpower during inception, till 2021. Further the situation got complicated due to Covid-19 situation spread over a longer duration. The situation got aggravated due to frequent turnover of Manpower some of them even losing their lives during the period. Laying of Annual Report in the Parliament got delayed due to the above administrative reasons.”

System Improvement

“The issue relating to delay in tabling of NRTU’s Annual Report for the FY 2021-2022 in Parliament was reviewed at the level of Board (DG/HR). It was observed by Board that there is no Standard Operation Procedure (SOP) in place. A detailed SOP indicating timeline for each of the processes starting from the finalisation of Accounts till the tabling of Annual Report in the Parliament has been drawn and circulated to all the stake-holders viz., NRTU Foundation, NRTI, Gati Shakti Vishwavidyalaya, Statutory Auditors of NRTU, C&AG Office, etc. Thereafter at each stage, where there is a delay, the same shall be reviewed for taking corrective action and fixing of responsibility (if required).

[The SOP for 2022-23 hence prepared is placed at Annexure-III]

GSV is a body corporate and created under the Central University (Amendment) Act, 2022. Therefore, the SOP of GSV will be different from that of NRTU Foundation. However, Vice-Chancellor, GSV has also been asked to draw a model SOP and submit to Ministry of Railways.”

“The above delay is regretted. It is assured that there will be no occasion where there is delay. This aspect shall be reviewed at the highest level. In case some abnormal delays are anticipated due to administrative exigencies then prior permission of Standing Committee shall be sought for delayed tabling of Reports in Parliament. Hon’ble Chairman of the Standing Committee on Papers Laid in Lok Sabha/Rajya Sabha is requested to please condone the delay in laying of Annual Report of NRTU for the years 2018-2019 to 2021-2022 in Parliament and permit that the report may be laid in Budget Session Part-II commencing from March’2023 onwards.”

Observations/Recommendations

17. From the examination of the Annual reports and Audited Accounts of the NRTU for the years 2018-19 to 2021-22 which were laid before the Lok Sabha by the Ministry of Railways on 06.04.2022, the Committee note that the documents of NRTU were not laid within the stipulated time since its inception in the year 2018. These documents had a delay ranging from approximately 27 months to 03 months.

18. While examining the reasons for delay in laying the Annual Report and Audited Accounts of the NRTU for the years 2018-19 to 2020-21, the Committee note that major delay was on the part of the NRTU in the process of finalization of Annual Accounts. The Committee also note the reasons put forth by the Ministry that the audit authorities took extra time in the process of auditing and supplementary auditing of the annual accounts of the NRTU for the year 2021-22, is not convincing as the audit authorities took minimal time in completing the process of auditing the accounts and furnishing the Final Audit Report for these years. Moreover, the NRTU took 26, 14 and 03 months in getting the documents for 2018-19 to 2020-21 translated and printed after getting the approval from competent authority. In this regard, the Committee desire to know the specific reasons. The Committee are also of the view that efforts should be made to translate the requisite documents simultaneously to avoid delays in future.

19. The Committee also take note of the submission made by the Ministry of Railways that the requisite documents of NRTU for 2021-22 were sent to the Ministry on 19.12.2022 for being laid in the House. However, these documents could not be laid in the winter session of Lok Sabha as the Lok Sabha was adjourned sine-die on 23.12.2022 and these documents were subsequently were laid in the House on 24.03.2023. The Committee are of the opinion that the Ministry should ensure that every organization, body etc, under its administrative control should plan the finalization of requisite documents in such a way that the requisite documents of these organizations etc., are received by the Ministry, well in advance, in order to provide sufficient time for laying them in the House, within the stipulated time.

The Committee also desire to know as to why the requisite documents of NRTU for the year 2021-22 were not laid immediately at the commencement of the First part of the Budget session 2023, when these documents were already ready for presentation in the winter session of 2022.

20. The Committee further note that a Standard Operating Procedure (SOP) indicating timeline for each of the processes involved in finalization of Accounts till the Annual Report are laid in the Parliament for the year 2022-23 has been prepared by the NRTU. The Committee recommend the Ministry to ensure that these SOPs are framed for all other organizations etc. under its administrative control and also recommend to ensure that these SOPs are strictly adhered to by each and every organization so that there is no delay in laying of the requisite documents.

21. The Committee also recommend the Ministry of Railways to ensure that the Committee is informed about the creation, merger and winding up of any new/existing organization under its administrative control, which are required to lay their Annual Reports and Audited Accounts as per the General Financial Rules.

22. The Committee are of the considered view that timely submission of the Annual Report and Audited Accounts of an organization is essential to enable scrutiny of these documents by the House at the time of consideration of demands for grants pertaining to the Ministry concerned. Hence, the Committee recommend the Ministry to ensure that the requisite documents of not only NRTU, but of all the organizations under its administrative control are laid within stipulated time i.e., 31st December of respective financial year.

23. The Committee also impress upon the Ministry that in case of delay in laying of the Annual Reports and Audited Accounts due to unavoidable reasons, a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House within 30 days as recommended by the Committee in their earlier reports.

New Delhi
24th July, 2023
Sravana 02, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the NRTU Foundation, New Delhi for 2018-19 to 2021-22.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual date of laying of Annual Reports and Audited Accounts	Extent of delay
2018-2019	31.12.2019	06.04.2022	27 Months and 06 Days
2019-2020	31.12.2020	06.04.2022	15 Months and 06 Days
2020-2021	31.12.2021	06.04.2022	03 Months and 06 Days
2021-2022	31.12.2022	24.03.2023	02 Months and 24 days

Annexure -II
vide para 08 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the NRTU Foundation, New Delhi for 2018-19 to 2021-22.

Sl. No.	Points	2018-19	2019-20	2020-21	2021-22
(i)	Date of approach to the audit authorities	30.7.2018	04.6.2019	N.A.	N.A.
	Time taken after the closure of accounting year	None	none	none	none
(ii)	Date of appointment of statutory auditors	07.8.2019		24.8.2020	
	Time taken after the approaching the audit authorities for appointment of auditors	1 year 1 month	2 months	not available	not available
(iii)	Date of compilation of annual accounts	24.10.2019	18.11.2020	30.9.2021	01.9.2022
	Time taken after the closure of the accounting year	7 months	8 months	6 months	6 months
(iv)	Date of submission of annual accounts to auditors	25.10.2019	26.11.2020	30.09.2021	01.9.2022
	Time taken after closure of respective accounting year	7 months	8 months	6 months	6 months
(v)	The date and duration for auditing the annual accounts by statutory auditors	05.12.2019	01.12.2020	30.9.2021	21.9.2022
(vi)	The date of queries raised by auditors during auditing/after completion of the annual accounts	11.12.2019	No query	29.10.2021 & 16.11.2021 by C&AG	11.10.2022 by C&AG
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities	7 days	none	1 month	1 month
(vii)	The date on which the replies to the audit queries were furnished to the Auditors	11.12.2019	N.A.	10.11.2021, 18.11.2021 & 23.11.2021 reply sent to C&AG	27.10.2022 ref. BOD Minutes dt. 27.10.2022
	The time taken to resolve the queries	None	none	1 month	1 month
(viii)	The date on which draft Audit Report was issued by audit authorities	No draft report received	01.12.2020	No draft report received	No draft report received
	Time taken after auditing of the annual accounts	N.A.	none	N.A.	N.A.

(ix)	The date on which the final audit report received by the Institute	11.12.2019	01.12.2020	17.11.2021 by B.D.Associates - Statutory Auditors	21.9.2022
	Time taken after issue of draft report	None	none	N.A.	N.A.
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute	one month	1 week	2 months	20 days
(xi)	Date of finalisation of the annual report	11.12.2019	18.12.2020	06.12.2021	21.9.2022
	Time taken after the closure of the financial year; and also	9 months	9 months	9 months	6 months
	Time taken after the receipt of the final audit report	None	17 days	15 days	none
(xii)	The date on which documents were got approved from the Competent Authority	18.12.2019	18.12.2020	06.12.2021	27.10.2022 Ref. BOD Minutes dt. 27.10.2022
	Time taken after finalisation of Annual Report	7 days	none	none	1 month
	Time taken after receipt of Final Audit Report	7 days	17 days	20 days	1 month
(xiii)	The date on which documents were taken up for translation & printing	15.3.2022	15.3.2022	15.3.2022	7.12.2022
	The time taken for completing the task at each stage	None	none	none	10 days
(xiv)	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage	21.3.2022	21.3.2022	21.3.2022	19.12.2022
	Time taken by the Foundation in sending the documents of the Ministry	7 days	7 days	7 days	12 days
(xv)	The date of laying the documents to the House	06.4.2022	06.4.2022	06.4.2022	House adjourned sine die on 23.12.2022
	Time taken after receipt of the documents from the Foundation	15 days	15 days	15 days	Ministry returned with queries. Extension sought for laying the Annual Report 2021-2022 in the Budget Session

Annexure -III
vide para 17 of the Report

Standard Operating Procedure (SOP) to be complied by NRTU Foundation, New Delhi for submission of Annual Report and Audited Accounts for 2022-23 as submitted by the Ministry of Railways

S.No	Activity	Prescribed Timeline for completion
1.	Appointment of Statutory Auditors for the financial year 2022-2023	Completed. C&AG vide letter No. CA.V.COY/Central Government, NRTUF(1)/715 dated 01.09.2022 has appointed M/s B D Gupta and Associates, Chartered Accountants as Statutory Auditors for FY 2022-2023.
2.	-do-	Completed. Board of Director (BOD) of NRTU Foundation had on 27.10.2022 took note of C&AG's letter dated 01.09.2022 referred above.
3.	Financial Accounts to be submitted for Statutory Audit	<ul style="list-style-type: none"> • BOD's approval of provisional financial statement to be obtained by 5th June, 2023; • Accounts to be submitted to Statutory Auditor thereafter.
4.	Conclusion of Statutory Audit	Statutory Audit to be completed by 20th June, 2023
5.	Approval of BOD of the audited financial statement and the connected Audit Report	By 30th June, 2023
6.	Submission of Financial Statements and Audit Report to C&AG Office for carrying out supplementary audit u/s 143 (6)(b) of the Companies Act, 2013	By 1st July, 2023. C&AG shall, by 31st August,2023 (60 days) can conduct Suppl. Audit/ comment on audit report
7.	C&AG submits their Observations on the Financial Statement and the Management Comments on the Half Margin duly vetted by Statutory Audit	By 10th Sep,2023
8.	C&AG's Final Observation on the Financial Statement	By 15th Sep,2023
9.	Preparation of Director's Report, Annual Report for approval of BOD of NRTU Foundation	By 16th Sep,2023
10.	Approval of Financial Statement, Director Report, Annual Report by AGM (21 days Notice required)	By 20th September, 2023 (Short Notice for AGM to be given with the consent of Shareholders)
11.	Tabling of Annual Report in Parliament	During Winter session of Parliament.

Committee On Papers Laid On The Table (2021-2022)

The Extracts of the Minutes of the second sitting of the Committee on Papers Laid on the Table (2022-23) held on 07.02.2023.

The Committee sat on Thursday, 07th February 2023 from 15:00 hours to 16:30 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - *Chairperson*

*Members
(Lok Sabha)*

1. Dr. A. Chellakumar
2. Smt. Aparupa Poddar
3. Shri T.N. Prathapan
4. Shri Saptagiri Sankar Ulaka

Secretariat

1. Shri Naval K. Verma - Director
2. Shri Uttam Chand Bharadwaj - Additional Director

Witnesses

I- X X X X

II - **Ministry of Railways/NRTU Foundation, New Delhi**

1. Shri Mohit Sinha - Director General/Human Resource
2. Ms. V.G. Bhooma - Principal Executive Director/Human Resource
3. Ms. Garima Srivastava - Executive Director/TMPP

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3-8. X X X X X

9. Afterwards, the Committee took up the matter of delay in laying the Annual Reports and Audited Accounts of the National Rail and Transport University Foundation (NRTU), New Delhi which is under the administrative control of the Ministry of Railways.

10. The Chairperson welcomed the representatives of the Ministry and representatives of the NRTU Foundation to the sitting of the Committee and informed them of the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 55 of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

11. The representative of the Ministry gave a short introduction about the NRTU Foundation. The Committee was apprised that the Foundation is under process of winding up and the NRTU will be subsumed under Gati Shakti Vishwavidyalaya, which will be a Central University. The representative of the Ministry admitted to the delays in laying the requisite documents of the NRTU Foundation before the Parliament and regretted the same. He further submitted that the various factors, i.e., delay in holding the Annual General Meeting, delay in translation and delay in furnishing Audit report by the Comptroller and Auditor General were the main reasons for delay. The Committee was also apprised that they are in discussion with their Audit department to form Standard Operating Procedure to be followed regarding laying of the requisite documents of the NRTU Foundation. The representative assured the Committee that the delay will not occur in future and that the requisite documents of the NRTU Foundation which is now subsumed under Gati Shakti Vishwavidyalaya, will be laid before the Parliament within stipulated time.

12. The Chairperson thanked the representatives of the Ministry and the NRTU Foundation for their free and frank views in connection with the examination of the subject and asked them to furnish the SOPs, as soon as they are finalized and also the replies to the queries raised during the sitting.

The witnesses then withdrew.

The Committee then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)

COMMITTEE ON PAPERS LAID ON THE TABLE (2022-23)

The Extracts of the Minutes of the *sixth* sitting of the Committee on Papers Laid on the Table (2022-2023) held on 24.07.2023.

The Committee sat on Monday, 24th July, 2023 from 15:00 hours to 16:00 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

1. Dr. A. Chellakumar
2. Choudhary Mehboob Ali Kaiser
3. Smt. Aparupa Poddar
4. Shri Sellaperumal Ramalingam
5. Shri Saptagiri Sankar Ulaka
6. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of XXX, 3 original and 4 Action-taken draft Reports and oral evidence of the representatives of the X X X X

3. X X X X ;

4. Thereafter, the Committee took up the following three draft Reports and four Action taken Reports for consideration and adoption:-

- | | | | | |
|------|----------------------------------------------------------------------------------------------------------------------------|---|---|--------|
| i. | X | X | X | X; |
| ii. | X | X | X | X; |
| iii. | Delay in laying the Annual Reports and Audited Accounts of the NRTU Foundation, New Delhi, under the Ministry of Railways; | | | |
| iv. | X | X | X | X; |
| v. | X | X | X | X; |
| vi. | X | X | X | X; and |
| vii. | X | X | X | X. |

5. The Chairperson briefed the members about the recommendation made in the Reports of the Committee.

6. The three draft Reports and four Action taken Reports were considered and adopted unanimously by the Committee. The Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha.

7-9. X X X X ; .

The Meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)